

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
CP NO. 80(ND)/2014
RT No.33/2016**

M/s Avigo Trustee Co. Pvt. Ltd. & Ors. ...Petitioners
Versus.

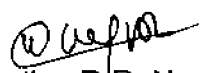
M/s BBF Industries Ltd. & Ors. ...Respondents

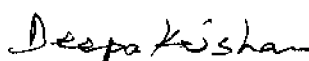
Present: Mr. Aditya Tiwari, Advocate for petitioners.
Mr. Ahsan Ahmad, Advocate for respondents No.1 to 21 and 25.

Mr. Ahsan Ahmad, learned counsel for the respondents submits that the matter is to be argued on behalf of the respondents by Mr. Nesar Ahmad, Practising Company Secretary who has to attend NCLT Bench, Mumbai, today. This case was in fact fixed for 01.02.2017 but has been taken up today because the Chandigarh Bench was not held on the said date. The matter is adjourned for arguments to 14.03.2017 and if the arguments remain inconclusive, it would be taken up on 15th March, 2017.

Learned counsel for the parties are directed to file brief submissions with the Bench Officer, at least one week before the date fixed with advance copy to the counsel opposite.

A request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi that extension for disposal of the case was up to 26.01.2017. The matter could not be disposed of within the extended time. However, efforts would be made to dispose of the matter as expeditiously as possible.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

February 02, 2017
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